

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-119/2001/2049/A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To, Smti Sharmila Bhuyan,  
District and Sessions Judge,  
Nalbari.

Dated Guwahati the 19<sup>th</sup> May, 2020

Sub: **Station leave permission.**

Ref:- Your letter No. DJNB/2653 Date 16.05.2020.

Madam,

With reference to the above, I am directed to inform you that you have been granted station leave permission, with your official vehicle, at your own cost, from the morning of 23.05.2020 till the morning of 26.05.2020, subject to adherence to lockdown rules. The Addl. District & Sessions Judge, Nalbari and in her absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

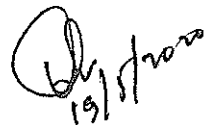
Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-119/2001/2050/A, dated 19.5.2020

Copy to:

1. The Project Manager, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

*Rolap*